

Seminar on Child Labour

836. DR. D. VENKATESWARA
RAO:
DR. K.D. JESWANI:
SHRIMATI SAROJ DUBEY:
SHRISRIBALLAVPANIGRAHI:
DR. LAXMINARAYAN
PANDEYA:
SHRI SUDHIR RAY:
SHRI RUPCHAND MURMU:

Will the Minister of LABOUR be pleased to state:

(a) whether a two-day seminar on child labour in India was held in Yamuna Nagar on May 1, 1992;

(b) if so, the details of the issues discussed therein;

(c) whether any assessment has been made in regard to working Children below the age 14 years throughout the country, if so, the details thereof, State-wise;

(d) whether any programme has been launched by the Government to free such children from exploitation;

(e) whether the Union Government have urged the State Governments to implement the Child Labour Act, 1986 more rigorously;

(f) if so, the reaction of the State Government thereto?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI PABAN SINGHGHATOWAR): (a) and (b). According to the information made available by the Government of Haryana, a seminar on child labour conducted by Guru Nanak Khalsa College, Ymuna Nagars discussed the issues relating to the lower rates wages given to child labour, ban on child labour and steps for reducing child labour.

(c) and (d). According to assessment made by the Census of India (1981 Census) there was 13.6 million child labour in India. State-wise details are given in the attached statement. The Government has under the National Child Labour Policy launched the programme to free child labour from exploitation.

(e) and (f). The State Governments have been addressed from time to time to intensify the implementation of the provision relating to child labour in various Acts including the child Labour (Prohibition & Regulation) Act, 1986. The State Governments are required to furnish quarterly statement of the number of inspections conducted, violations detected, prosecutions launched and convictions awarded.

STATEMENT

Distribution of Child Workers (0 - 14 Age Groups) According to 1981 Census

Sl.No.	States/Union Territories	Workers in the age group of 0-14
<i>1981 Census</i>		
1.	Andhra Pradesh	1,951,312
2.	Assam	

<i>Sl.No.</i>	<i>States/Union Territories</i>	<i>Workers in the age group of 0-14</i>
3.	Bihar	1,101,764
4.	Gujarat	616,913
5.	Haryana	194,189
6.	Himachal Pradesh	99,624
7.	Jammu and Kashmir	258,437
8.	Karnataka	1,131,530
9.	Kerala	92,854
10.	Madhya Pradesh	1,698,597
11.	Maharashtra	1,557,756
12.	Manipur	20,217
13.	Meghalaya	44,916
14.	Nagaland	16,235
15.	Orissa	702,293
16.	Punjab	216,939
17.	Rajasthan	819,605
18.	Sikkim	8,561
19.	Tamil Nadu	975,055
20.	Tripura	24,204
21.	Uttar Pradesh	1,434,675
22.	West Bengal	605,263
23.	Andaman & Nicobar Islands	1,309
24.	Arunachal Pradesh	17,950
25.	Chandigarh	1,986

<i>Sl.No.</i>	<i>States/Union Territories</i>	<i>Workers in the age group of 0-14</i>
26.	Dadra & Nagar Haveli	3,615
27.	Delhi	25,717
28.	Goa, Daman & Diu	9,378
29.	Lakshadweep	56
30.	Mizoram	6,314
31.	Pondicherry	3,606
Total		13,640,872

*1981 Census could not be concluded in Assam due to disturbed conditions prevailing there then.

Refinance to Cooperative Credit Societies by NABARD

837. SHRI VIJAY NAVAL PATIL: Will the Minister of FINANCE be pleased to state:

(a) whether several cooperative credit societies in States and Union Territories have become ineligible for agricultural refinance from the National Bank for Agriculture and Rural Development (NABARD)

(b) if so, the reasons therefor; and

(c) the steps taken by the Government to strengthen the financial base of cooperative credit societies, in view of restrictions imposed by NABARD?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI DALBIR SINGH): (a) to (c). The eligibility norms for the drawal of refinance from National Bank for Agriculture and Rural Development (NABARD) are determined by it at the level of Central Cooperative Banks (CCBs). At the primary level, NABARD does not

prescribe any eligibility norms to Primary Agricultural Credit Societies (PACS) for availing credit facilities from CCBs for financing seasonal agricultural operations in regard to limits sanctioned to them. At the primary level, PACS can borrow from Central Cooperative Banks for financing new and non-defaulting members. NABARD has been advising CCBs and State Cooperative Banks in various forms to improve the recovery performance so that the flow of credit to farmers is not hampered.

[Translation]

Relief to Riot Victims

838. SHRI CHHEDI PASWAN: Will the Minister of FINANCE be pleased to state:

(a) whether the Committee constituted to inquire into matter of providing financial relief to 1984 riots victims has submitted its report;

(b) if so, the main recommendations made therein; and

(c) the action taken by the Government thereon?